

गृह-कार्य मंत्रालय में राज्य मंत्री : (श्री विद्या चरण शुक्ल) : (क) और (ख). जी नहीं श्रीमान ।

केन्द्रीय सरकार के निदेशों को क्रियान्वित न किया जाना

* 489. श्री कंवर लाल गुप्त :

श्री बंश नारायण सिंह :

श्री जि० ब० सिंह :

श्री श्री गोपाल साहू :

श्री शारदानन्द :

श्री यशपाल सिंह :

श्री स० चं सामन्त :

श्री शिवकुमार शास्त्री :

श्री क० लक्ष्मणा :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केरल सरकार ने केन्द्रीय सरकार के अनेक निदेशों को पूर्णतः क्रियान्वित नहीं किया ;

(ख) यदि हां, तो उनके द्वारा पूर्णतः क्रियान्वित न किये गये निदेशों का व्यौरा क्या है ;

(ग) क्या यह भी सच है कि उक्त राज्य सरकार ने यह कार्यवाही केवल अपना अस्तित्व बनाये रखने के लिये की थी; और

(घ) इस सम्बन्ध में सरकार का क्या कार्यवाही करने का विचार है ?

गृह-कार्य मंत्री (श्री यशवंत राव चव्हाण) :

(क) केन्द्रीय सरकार द्वारा अनुच्छेद 256 या 257 के अधीन केरल सरकार को कोई निदेश देने का अवसर नहीं आया ।

(ख) से (घ). प्रश्न नहीं उठता ।

Lawlessness in Kerala

*490. SHRI MANIBHAI J. PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether reports regarding the

illegal actions and lawlessness in the Kerala State were received during the months of December, 1968 and January, 1969 formally and informally ;

(b) if so, the reasons for non-intervention by the Government of India and thus letting the people of that State suffer ; and

(c) whether any reports from public bodies and individuals belonging to that State were received by Government and, if so, the details thereof ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (c). Government have received representations from some individuals and organisations in Kerala about some alleged acts of violence and lawlessness in Kerala in the months of December, 1968 and January, 1969.

(b) Representations containing specific allegations were forwarded to the State Government for appropriate action under the law. No further action beyond this was called for.

Extension or Reappointment of Class I Officers in Ministry of Home Affairs

*491. DR. SUSHILA NAYAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of cases in which extension had been given to class I Officers of his Ministry who were to be retired at the age of 58 during 1968, and their names ;

(b) the number and names of class I Officers of his Ministry who retired at the age of 58 and were reappointed during 1968 ; and

(c) the reasons for their extension or reappointments ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). A statement containing the requisite information is laid on the Table of the House. [Placed in Library. See No. LT-334/69.]